[RAJYA SABHA]

Unstarred Questions

Guidelines for adoption

614. SHRI RANJIB BISWAL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government proposes to formulate fresh guidelines to make adoption simpler and quicker if so, the details thereof;

(b) whether Government has consulted/invited suggestions from the State Governments, stakeholders and general public in this regard if so, the details thereof; and

(c) the further steps being taken by Government to make the adoption smooth and transparent?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. The reasons for revising the existing guidelines are to further simplify the procedure and to minimise delay in the process of adoption. Some of the key changes contemplated in the existing guidelines are provisions for linking the orphan/abandoned/surrendered children of all Child Care Institutions (CCIs) to the adoption system, making the entire adoption process online, treating NRI prospective adoptive parents at par with the domestic prospective adoptive parents, reducing the timeframe for completion of Home study report from two months to one month.

(b) Yes, Sir. The Ministry has consulted/invited suggestions from the State Governments, concerned Central Government Ministries/Departments, stakeholders including the Specialised Adoption Agencies, State Adoption Resource Agencies and Authorised Foreign Adoption Agencies. The suggestions from general public were also invited by placing the draft new Guidelines on the website of the Ministry.

(c) A web-based portal Child Adoption Resource Information and Guidance System (CARINGS) is operational for making the adoption process smooth and transparent.

Children's residential care facilities

615. SHRI RAJEEV CHANDRASEKHAR:

SHRI P. BHATTACHARYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of Children's Residential Care Facilities registered with the Government under the Juvenile Justice (Care and Protection of Children) Act, 2000;